

ITEM NO.2

COURT NO.11

SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CONMT.PET.(C) No. 417/2015 In SLP(C) No. 4281/2013

O.P. DALMIA AND ANR.

Petitioner(s)

VERSUS

MANOJ KUMAR DALMIA
(With office report)

Respondent(s)

WITH

SLP(C) No. 21404/2015

(With Interim Relief and Office Report)

Date: 18/01/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE

HON'BLE MR. JUSTICE AMITAVA ROY

For Petitioner(s)

Mrs. Priya Puri,Adv.

S. Pilania, Adv.

Mr. R. C. Gubrele,Adv.

For Respondent(s)

S. Pilania, Adv.

Mr. R. C. Gubrele,Adv.

Mrs. Priya Puri,Adv.

UPON hearing the counsel the Court made the following
O R D E R

CONMT.PET.(C) No. 417/2015 in SLP(C) No. 4281/2013:-

List the Contempt Petition tomorrow i.e., 19th January, 2016.

SLP(C) No. 21404/2015:-

Learned counsel for the petitioner seeks permission to withdraw the Special Leave Petition.

The Special Leave Petition is dismissed as withdrawn.

(VISHAL ANAND)
COURT MASTER

(SNEH LATA SHARMA)
COURT MASTER

